

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 31st day of January Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1859/2016

1. Mrs. K.R. Jalaja,
W/o. Late T. Prashanth Kumar,
Residing at Plot No.39/B, Bhavani Amman Koil St.,
Ramakrishnan Nagar,
Chennai-88;
2. Master T.P. Anish,
Rep. by his Mother and Natural Guardian
Mrs. K.R. Jalaja residing at
Plot No.39/B, Bhavani Amman Koil St.,
Ramakrishnan Nagar,
Chennai-88.Applicants

(By Advocate: M/s. Gurusamy)

Versus

The Union of India Rep. by its

1. Office of the Commissioner of Customs,
Chennai VIII, Rep by
The Commissioner of Customs,
No.60, Rajaji Salai,
Custom House, Chennai;
2. Mr. T Avinash,
3-3-167, Vinayak Nagar Colony,
Bandlaguda Jagir, Rangareddy,
Hyderabad- 500 086.Respondents

(By Advocate: Mr. T.R. Senthilkumar,
M/s. Menon, Karthik, Mukundan & Neelakantan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, one Mr. Karthik, advocate seeks to appear for the applicant and submits that the applicant wished to withdraw the OA. However, he was unable to make an endorsement to this effect as he was not the counsel on record.

2. On perusal, it is seen that the counsel for the applicant was not present on 19.11.2018. He was represented by a proxy counsel on 30.11.2018. At the request of the proxy counsel, matter was posted to 14.12.2018 and then to 3.1.2019. As there was no representation on 3.1.2019, the matter was directed to be posted for today under the caption 'For Dismissal'. As there is no representation for the applicant today also except through another proxy counsel who submits that the applicant wished to withdraw the case, the OA instead of being dismissed for default is dismissed as withdrawn. No costs.

(R. RAMANUJAM)
MEMBER (A)

31.1.2019

Asvs.